

has been circulated amongst the Ministries for their comments.

(c) The State Govt, of Andhra Pradesh have given their concurrence to the proposal.

(d) and (e) A provision of Rs. 20.00 lakhs has been made in the Annual plan 1996-97 for preliminary work like setting up of field office, data collection, etc.

साहिबगंज एक्सचेंज की क्षमता का बढ़ाया जाना

559. श्री ज्ञान रंजन: क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि साहिबगंज बूथ के आदिवासी बहुल क्षेत्र में एक 600 लाइनों की क्षमता वाला टेलीफोन एक्सचेंज है जो कि जनता की आवश्यकताओं को पूरा करने के लिए पर्याप्त नहीं है और 20 व्यक्ति प्रतीक्षा सूची में है;

(ख) क्या सरकार के पास इसकी क्षमता को बढ़ाने 2000 लाइन करने की कोई योजना है; और

(ग) यदि हां, तो इस कार्य के कब तक पूरा होने की संभावना है?

संचार मंत्री (श्री बेनी प्रसाद वर्मा): (क) जी हां।

(ख) तथा (ग) जी हां, वर्ष 1997-98 के दौरान 2000 लाइनों का इलेक्ट्रॉनिक एक्सचेंज संस्थापित करने की योजना बनाई गई है। यह कार्य योजना के मुताबिक पूरा हो जाने की संभावना है।

G-15 Summit

560. SHRI RAMDAS AGARWAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister accompanied by the Minister of External Affairs attended the sixth Summit of the Group of IS developing countries held at Harare in November 1996; and

(b) if so, the details of discussion and outcome thereof on major issues critically affecting developing countries particularly in the context of the Ministerial meeting

of the world Trade Organisation slated to be held in Singapore in December, 1996?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) The Sixth G-15 Summit discussed issues relating to both North-South Dialogue and South-South Cooperation. The Summit called for a revitalised North-South Dialogue "inspired by the spirit of a true partnership for development".

With regard to the World Trade Organisation (WTO), the G-15 affirmed the development and improvement of the economic well-being of all nations should underpin all activities of the WTO. The summit agreed that the forthcoming Ministerial Conference of the WTO in Singapore should "concentrate on reviewing the functioning and implements of the existing Uruguay Round Agreements. It should focus on concrete and meaningful measures for implementing these agreements. The Summit agreed that 'new issues' like trade and investment relationship and development of Multilateral competition policy should be first studied outside the WTO in a non-contractual framework to determine inter alia their effect on the comparative advantage of developed countries and the competitive advantage of their firms. On trade and core labour standards, the Summit agreed to "resist any attempts to bring labour and other social issues under the umbrella of the WTO" The Summit expressed "serious concern" regarding the recent enactment of national legislation and other unilateral measures having extraterritorial effects. It was felt that these measures violate the accepted norms of international law and constitute a threat to the sovereignty of states, and the future of world trading system as the legitimacy of the WTO depends on the respect by all states for the established principles and rules. The Summit also addressed questions relating to the membership of the WTO, the relationship between the multilateral

trading system and regional cooperation, compliance with WTO notification requirements, and dispute settlement body of the WTO. It was decided to engage in Ministerial level consultations among G-15 countries before the WTO Singapore Conference.

The Summit addressed the problem of unsustainable levels of indebtedness in developing countries, including the least Developed Countries.

The Summit condemned all acts of terrorism and called for enhanced intra-G-15 cooperation to combat this problem. The Summit looked at the problem of corruption and felt that the fight against corruption should be responsibility of national governments within the realm of the national legislation.

The G-15 Summit sought to promote greater South-South Cooperation through joint development of projects as well as for expanding cooperation between the business communities.

1995-96 में परिधान निर्यात

561. श्री गोपाल सिंह जी० सोलंकी: क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मार्च, 1996 को समाप्त वित्तीय वर्ष में परिधानों का निर्यात 4800 मिलियन डॉलर के मूल्य के परिधानों के निर्धारित लक्ष्य से कम रहा है;

(ख) यदि हां, तो तत्संबंधी ब्यौर क्या है और किन-किन देशों को परिधान निर्यात में कमी आई है;

(ग) निर्यात में कमी के क्या कारण हैं और सरकार द्वारा इस संबंध में निर्धारित लक्ष्य को प्राप्त करने के लिए क्या कदम उठाए गए हैं;

(घ) क्या परिधान निर्यात को प्रोत्साहन देने के लिए कोई ऐसा विशेष कार्यक्रम तैयार किया गया है, जिसके अंतर्गत छोटे और मझौले परिधान उत्पादक भी अपने परिधानों का निर्यात करने हेतु प्रयास कर सकें; और

(ङ) यदि हां, तो तत्संबंधी ब्यौर क्या है?

वस्त्र मंत्री (श्री आर०एल० जालप्पा): (क) से (ङ) व 1995-96 के दौरान मिले-सिलए परिधानों के निर्यात इस उद्देश्य के लिए निर्धारित 4800 मि० अमरीकी

डॉलर के लक्ष्य की तुलना में 4453.31 मि० अमरीकी डॉलर मूल्य के हुए।

यूरोपीय यूनियन तथा संयुक्त राज्य अमरीका के परिधानों के हमारे निर्यात हमारे कुल परिधान निर्यात का लगभग 70% बनते हैं। आर्थिक मंदी तथा फुटकर क्रियाकलाप में कमी आने के कारण संयुक्त राज्य अमरीका तथा यूरोपीय यूनियन के कुछ सदस्य राज्यों अर्थात् इटली, स्वीडन, फिनलैंड तथा असस्ट्रिया को वर्ष 1995-96 में परिधानों के निर्यात में गिरावट आई।

परिधानों के निर्यात को बढ़ावा देने के लिए सरकार अनेक कदम उठा रही है जिनमें क्रेता-विक्रेता बैठकों, मेलों तथा प्रदर्शनियों में भाग लेना, निर्यात उत्पादन के लिए रियायती शुल्क पर पूंजीगत माल के आयात का अधिकार देना, निर्यात उत्पादन के लिए कच्चे माल के शुल्क मुक्त आयात के लिए विशेष प्रबंध करना, निर्यात ऋण की बढ़ी हुई उपलब्धता सुनिश्चित करना, आदि शामिल हैं। उपर्युक्त कदमों में लघु तथा मध्यम समूह सहित सभी क्षेत्रों के परिधान निर्माता शामिल हैं।

Indo-US joint Naval exercises

562. SHRIMATI JAYANTI PATNAIK: Will the Minister of DEFENCE be pleased to state:

(a) the number of times Indo-US joint Naval exercises were carried out so far;

(b) the objective of carrying out these Naval exercises;

(c) whether the Indo-US Defence Policy Group (DPG) has finalised any fresh date to carry out Naval exercises next;

(d) if so, the details thereof; and

(e) the preparations made to carry out joint exercises?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) Indo-US Joint Naval Exercises have been undertaken on five occasions between 1992 and October, 1996.

(b) Joint Naval Exercises are conducted in order to promote and strengthen contacts between the Indian Navy and the navies of other foreign